

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 372**

**TO BE ANSWERED ON THE 05<sup>TH</sup> FEBRUARY, 2019/, MAGHA 16, 1940 (SAKA)  
RENUNCIATION OF INDIAN CITIZENSHIP**

**372. SHRI ASADUDDIN OWAISI:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has recently notified the revised form for declaration of renunciation by Indian citizen who are also the national of any other country;**
- (b) if so, the details thereof;**
- (c) the circumstances which necessitated the Government to revise the rules for renunciation of Indian Citizenship; and**
- (d) the difficulties likely to be faced by such applicants due to the revised rules?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) & (b): Yes Madam. The revised Form XXII for declaration of renunciation of citizenship by Indian citizens has been published vide Gazette notification No. G.S.R 1049(E) dated 18/10/2018 (published on 22/10/2018). This Form is enclosed as Annexure-I.**

**(c) & (d): The relevant Rule 23 of The Citizenship Rules, 2009 was amended to bring more clarity and to facilitate the implementation of the Section 8 of The Citizenship Act which deals with renunciation of Indian citizenship. In the un-amended Rule there was no provision for verifying the correctness of the particulars of a declaration made by a renouncer before the prescribed authority. Moreover, there was no specific provision to grant a renunciation certificate**

**to the renouncer. The renouncer had to make a declaration before the competent officer designated under Rule 38. However, this declaration had to be registered in the Ministry of Home Affairs which was also supposed to maintain a consolidated register in Form XXIV. The amended Rule 23 (enclosed at Annexure II) provides clarity in the matter. The prescribed authority before whom the Indian citizen makes a declaration of renunciation of his citizenship would also register this renunciation after verifying the correctness of particulars etc. The same authority would also maintain a register of all such declarations made before it wherein renunciation certificate has been granted by this authority. This amended Rule would actually facilitate the prescribed authority in disposing of all the declaration of renunciations of Indian citizenship at its level. Therefore, the future renouncers would not face any difficulties in this regard.**

**FORM XXII**

**[See rule 23 (1) ]**

**THE CITIZENSHIP RULE, 2009**

**DECLARATION OF RENUNCIATION OF CITIZENSHIP UNDER SECTION 8 OF THE ACT MADE BY A CITIZEN OF INDIA WHO IS ALSO A CITIZEN OR NATIONAL OF ANOTHER COUNTRY.**

1. I.....(here insert name and address of declarant)  
am of full age and capacity and was born at (with Tehsil District, State and  
Country.....  
.....on.....

2. I have/have not been married.

3. I hereby renounce my citizenship of India.

4. I hereby renounce my citizenship of India and surrender my Indian Passport  
No.....with date of issue.....

5. Name and full particulars of minor children who are Citizens of India, if  
any.....  
.....

6. I am/ was Indian citizen by (Birth/Descent/Registration/Naturalization)  
.....  
.....

7. The circumstances in which/reasons due to which applicant intends to acquire  
foreign citizenship and renounce Indian citizenship  
.....

I, ..... do solemnly and sincerely declare that the foregoing  
particulars stated in his declaration are true and I make this solemn declaration  
conscientiously believing the same to be true.

**Signature.....**

**Made and subscribed this .....day of .....20.....before me.**

**\*Signature.....**

**\*Designation.....**

1. Full name.....
2. Address.....
3. Profession or occupation.....
4. Place and date of birth.....
5. (Second) Nationality.....
6. Single / Married / etc.....
7. Name of wife or husband .....
8. Name and nationalities of parents.....
9. Name and full particulars of children, if any.....

I, the undersigned, hereby state that I am an Indian citizen otherwise than by naturalization that I am householder, and that I am not the solicitor or agent of ..... I vouch for the correctness of the statements made by .....in his application for .....

Date.....

Signature.....  
Name (in BLOCK LETTERS)....  
.....  
Full Postal Address.....  
.....

**\*Signature and designation of the officer authorized under rule 38 of the Citizenship Rules, 2009, before whom the registration, declaration or oath of allegiance is made of taken.**

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**Rule 23. Declaration of renunciation of citizenship –**

**(1) A declaration of renunciation of citizenship of India under Sub-section (1) of section 8 shall be made by a citizen of India in Form XXII.**

**(2) On receipt of the declaration of renunciation of citizenship of India under sub-rule(1), an acknowledgement in Form XXIII shall be issued by the concerned Authority referred to in rule 38, to the declarant.**

**(3) On being satisfied about the correctness of the particulars of the declaration made under sub-rule (1), the declaration shall be registered by the concerned Authority referred to in sub-rule (2) and a Certificate of Renunciation of Indian citizenship in Form XXIV shall be issued by him to the declarant.**

**(4) The concerned Authority referred to in sub-rule (2) Shall maintain a register in Form XXIV-A Containing the details of declarants whose declaration of renunciation of citizenship are registered under this rule.**

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**A**

